

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A.NO.** 328 of 1991  
**TXANNOX**

**DATE OF DECISION** 07.10.1997.

Nanjibhai Motibhai Solanki

Petitioner

Mr.R.R.Tripathi

Advocate for the Petitioner [s]

Versus

Union of India and others

Respondent

Mr.N.S.Shevde

Advocate for the Respondent [s]

**CORAM**

**The Hon'ble Mr. V.Radhakrishnan** : Member (A)

**The Hon'ble Mr. T.N.Bhat** : Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Nanjibhai Motibhai Solanki,  
Rantandevi-ni Chawl,  
Bahucharaji Road,  
Nilki Phatak,  
Viramgam,  
Dist. Ahmedabad.

... Applicant.

(Advocate : Mr.R.R.Tripathi)

Versus

1. Union of India,  
(Notice to be served  
through the Divisional  
Railway Manager,  
Baroda).
2. The Addl. Divisional  
Railway Manager, (II),  
Western Railway,  
Baroda.
3. Sr.Divisional Mechanical  
Engineer ( C & W),  
Western Railway,  
Baroda.
4. The C.W.S., (B.G.,)  
Western Railway,  
Sabarmati,  
Ahmedabad.

... Respondents.

(Advocate : Mr.N.S.Shevde)

ORAL ORDER  
O.A.NO. 328 OF 1991.

Date : 07.10.1997.

Per : Hon'ble Mr.V.Radhakrishnan : Member (A)

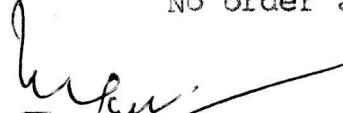
Heard Mr.R.R.Tripathi and Mr.N.S.Shevde learned  
advocates for the applicant and the respondents  
respectively.



After discussion at the bar it appears that the applicant has not exhausted the remedy of revision. The proper course would be for the applicant to file a Revisional Appeal to the competent Revisional Authority to decide the matter. Accordingly, the applicant is directed to make a Revisional Application to the competent Revisional Authority within four weeks from today. When such an application is made the competent Revisional Authority shall waive the time bar, if any and decide the same on merits by way of a speaking order, within three months from the date of receipt of the Application for revision.

O.A. is disposed of with the above directions.

No order as to costs.

  
(T.N.Bhat)  
Member (J)

  
(V.Radhakrishnan)  
Member (A)

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